

(c) steps taken to overcome this crisis; and

(d) whether Government propose to impose a ban on the production of crepe by mills to protect Handloom Industry?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b). A sharp increase in demand for handloom crepe cloth for garment production for export, led to a situation in which powerlooms also took to the production of crepe cloth. This had created difficulties for the handloom sector in Kerala.

(c) The State Government have prohibited the sale of powerloom crepe cloth in the guise of handloom crepe, and have also stipulated special stamping for crepe produced on handloom and by powerlooms to distinguish between the two.

Steps have also been taken to expand the production of crepe cloth by handlooms to meet the increasing demand from garment manufacturers.

(d) This question is under consideration.

Seizure of Smuggled Goods

524. SHRI C. K. CHANDRAPPA: Will the Minister of FINANCE be pleased to state:

(a) what is the total value of various kinds of articles and cash seized from the smugglers in the years 1973-74, 1974-75 and 1975-76 till now;

(b) names of the smugglers who are under custody, whose properties have been attached and who are absconding; and

(c) whether Government have any proposal to put these smugglers on trial?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) Total value of various goods seized under Customs Act, 1962, during the last three years is furnished below:

Year	Approximate value of seizure under Customs Act, 1962 (Rs. in lakhs)
1973-74	4145
1974-75	5872
1975-76 (upto Jan. 1976)	3491 (Provisional)

Details of the amount of cash and value of articles seized by Income Tax authorities as a result of the search and seizure operations conducted at the premises of smugglers and foreign exchange racketeers as also their relatives and associates are as under:

Year	Amount of Cash seized (Rs. in lakhs)	Value of articles seized (Rs. in lakhs)
1973-74	7.5	12.2
1974-75	9.3	33.7
1975-76	15.4	5.98

(b) As on 28th February, 1976 (as per list attached) 23 smugglers were under detention on the orders issued by Central Government under the provisions of Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (COFEPOSA). One smuggler Shri Rawatmal Golyan against whom Central Government had issued orders of detention is still absconding. No property belonging to Shri Rawatmal Golyan has been attached. In addition to the above as on 28th February, 1976, 1867 orders of detention had been issued against

smugglers and their associates by various State Governments and Governments of Union Territories. Of these 272 persons have not yet been detained or are absconding. Information regarding names and other details of smugglers ordered to be detained by State Governments would be very large. The time and labour involved in collecting this information for each individual case may not be commensurate with the results that may be achieved. However, if the Hon'ble Member wishes to have specific information about any particular person(s) the same will be collected and furnished.

(c) Under COFEPOSA Act, 1974 there is no provision for trial in the Court of Law. Where, however, there is adequate evidence for launching prosecution under Customs Act, 1962, appropriate action thereunder is taken.

LIST OF SMUGGLERS UNDER DETENTION

S/Shri

1. Haji Mastan Mirza
2. Sukar Naran Bakhia
3. Lalloo Jogi
4. Bhana Khilpa Patel
5. Ratilal Devabhai Navik
6. K. S. Abdulla
7. Kantilal Nanchand Shah
8. Nathalal Rupsa Shah
9. Rajabally Harji Meghani
10. Srvind Liladhar Dholakia
11. Lalit Liladhar Dholakia
12. Vardaraj Munuswam. Mudaliar
13. Usuf Abdulla Patel
14. S. M. A. Siddique
15. V. M. G. Mariappa Vandayar
16. Ramlal Narang
17. Ghamandiram K. Gowari
18. Syed Ishtiaq Ahmed
19. Nand Kishore Verma
20. Daya Shankar Kapoor

21. Sham Behari
22. Dali Chand
23. Srikishan

Arrears of Income-tax

525. SHRI C. K. CHANDRAPPAN:
SHRI JAGADISH BHATTACHARYYA;
SHRI BIREN DUTTA.

Will the Minister of FINANCE be pleased to state:

(a) the latest figures of arrears of income-tax and what were the figures thereof at the end of each of the last three financial years;

(b) what are the amounts of income-tax written off in the previous financial year; and

(c) what are the additional steps taken by Government to realise arrears?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) The figures of arrears of tax are compiled at the end of each quarter. The latest figures of arrears of income-tax (including Corporation Tax) are available as on 31-12-1975. The amounts of gross demand and net arrears of income-tax (including Corporation Tax) outstanding as on that date and at the end of each of the financial years 1972-73, 1973-74 and 1974-75 were as under:—

(In crores of rupees)

As on	Gross demand	Net arrears
31-3-1973	790.02	483.10
31-3-1974	815.60	471.13
31-3-1975	025.96	537.42
31-12-1975	926.50	654.52